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-6-

26-5-08

Mr. Salil Trivedi, Counsel for applicant.

None present for respondents

No time left.

List on 1-3-08.

R. R. Bhandari

R. R. BHANDARI
Adm. Member

A. K. YOG
A. K. YOG
Judicial Member

G.A. No. 168/2006

Date of order: 01.09.2008

Mr. Salil Trivedi, counsel for applicant.

None present for respondents.

Mr. Salil Trivedi, learned counsel for the applicant has submitted that the grievances of the applicant have been redressed by the order dated 22.08.2008 passed by the respondents (copy of the order dated 22.08.2008 also brought on record). The name of the applicant appears at Sl. No. 7 in the above order. By the above order passed by the respondents, the grievances of the applicant have been redressed and, therefore, this Original Application has become infructuous.

Accordingly, the Original Application is disposed of as infructuous. No costs.

Tarsem Lal

[TARSEM LAL]
MEMBER (A)

D. Sankarankutty
[D. SANKARANKUTTY]
MEMBER (J)

nlk

Part II and III destroyed
in my presence on 15/11/14
under the supervision of
section officer (I) as per
order dated 19/8/2014

Section officer (Record)

Date 14/2/08

Mr. Salil Trivedi, Coun
for the applicant.

Mr. M. Godara, Proxy, Coun
for Mr. Vinod Mathur, Coun
for the respondents. 1 to 4

None Present R-5

D.B not formed. List
the case on 17/3/08.

Registrar
Registrar

Rejoinder not filed
Rejoinder not filed

10/3
10/3

Date 17/3/08

Mr. P. Bohra Proxy counsel
for Mr. Salil Trivedi
counsel for ~~the~~ applicant.
Mr. M. Godara Proxy counsel
for Mr. Vinod Mathur
counsel for resp. 1 to 4
None Present R-5

D.B not formed.
List the case on 15/4/08.

Registrar
Registrar

Rejoinder not filed
Rejoinder not filed

20/3
20/3

Rejoinder not filed
Rejoinder not filed

22-8-08
22-8-08

Order of 22-8-08
Order of 22-8-08

12/10/08
12/10/08